

**FORM NO. 159****Clearance Certificate under section 420(5) of the Act**

DIN Number:.....

**GOVERNMENT OF INDIA**

This is to certify that the below mentioned applicant has —

\*(a) no liabilities outstanding;

\*(b) made satisfactory arrangements for the payment of taxes which are or may become payable under the Act, or Income-tax Act, 1961, or under Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015 (22 of 2015) or under Wealth-tax Act, 1957 (27 of 1957), or under the Gift-tax Act, 1958 (18 of 1958) or under Expenditure-tax Act, 1987 (35 of 1987).

This certificate is valid for a journey or journeys to be commenced on or after \_\_\_\_\_ and before \_\_\_\_\_

**Part-A: Information of the person leaving India**

1.	Name		(Refer Note I)
2.	Name of Father/Husband*		(Refer Note I)
3.	Permanent Account Number (if applicable)		
4.	Passport Number/Emergency Certificate Number details		
(i)	Passport /Emergency certificate number		
(ii)	Date of Issue		dd/mm/yyyy
(iii)	Country where issued		
(iv)	Place where issued		

**\*Delete whichever is not applicable.**

Place:

Date:

**(Seal)**

**(Assessing Officer)**

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, the name shall be provided in full.
2. Some of the Information in the form would be pre-filled to the extent possible.